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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..  
M.A.No.616/96 in O.A.1527/93.

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN.)

Date: August 9, 1996.

Between:

K.V.Ramana Murty. Petitioner/applicant.

And

1. Union of India represented by:

1. Chief Administrative Officer (Projects)  
S.E.Rly. Chandrasekharpur, Bhubaneswar  
(Orissa).
2. Chief Project Manager (Con) S.E.Rly.,  
Visakhapatnam (A.P.)
3. Chief Project Manager (Con) S.E.Rly.,  
Bilaspur (M.P.)
4. Chief Project Manager (W/S)  
S.E.Rly, Khargapur (W.E)
5. Senior Personnel Officer (Con)  
S.E.Rly., Visakhapatnam (A.P.)
6. Dy.Chief Signal and Tel-cum.Engineer,  
Visakhapatnam

Respondents.

Counsel for the Applicant. Sri Y.Subrahmanyam.

Counsel for the respondents: Sri V.Bhimanna.

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN.

HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (A)

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O R D E R.

By additional papers produced today, the order passed by the Chief Administrative Officer (Project) Bhubaneswar passed on 7--6--1996 in pursuance of the order dated 8.3.1996 in the O.A., has been made available for our perusal. The Order is a speaking order dealing with the various points and it is eventually concluded that for redressing the

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grievance of the applicant it is essential to find out his position in his lien ~~marking~~ maintaining unit to the extent indicated in the order. For this purpose, the

and inform the position to the applicant after getting the report from KGP Workshop. Meanwhile, it has also been directed that the applicant may be retained on ad hoc basis in CPM/VSKP till he is not rendered surplus to the require-

2. The grievance of the applicant is that the enquiry so directed is likely to take long time and since the matter has been pending for long and as he will be retiring from Railway service on 30-6-1999, he is anxious to have his case finalised early. While we appreciate that since the enquiry will need several old records to be seen and that may involve some time yet the matter has to be concluded within a time frame so as to make it meaningful, the C.A.O., should have himself indicated some time limit for completion of the exercise directing him to be carried out. We are also of the view that since the C.A.O., had considered the case in pursuance of the Order in the O.A., he should have been better advised to call for a report of the enquiry and then himself pass a suitable order disposing of the matter of the applicant instead of directing the <sup>report</sup> ~~enquiry~~ report to be communicated to the applicant directly. Hence,

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we are inclined to make the following directions in

- i) The enquiry directed to be completed by CPM/BSKP shall be completed within a period of four months from the date of receipt of ~~the order~~.
- ii) The report of the enquiry shall be forwarded to the Chief Administrative Officer (Project) Ex S.E.Railway, Bhubaneswar
- iii) The C.A.O., shall consider the report and give himself a decision as regards the grievance of the applicant within a period of 30 days from the date of receipt of the ~~order~~ application by the applicant immediately thereafter.
- (iv) In the event of applicant feeling aggrieved with the decision, it will be open to him to agitate his grievance in accordance with law and if he is advised to approach this Tribunal ; that shall be by way of a substantive O.A., and not by Miscellaneous Application in the disposed O.A.1597/93.

The M.A., is disposed of in terms of the above directions. No costs.

H. RAJENDRA PRASAD,  
Member (A)

M.M.G. CHAUDHARI, J.  
Vice-Chairman.

Date: August 9, 1996.

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pronounced in open Court.

sss.

*Pr. M.G. Chaudhary*  
Deputy Registrar (SAC)

*OM*  
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 9 - 8 - 1996

ORDER / JUDGMENT

~~M.A/R.A/C.L.~~ No. 616/96

in

O.A.No.

1527/93

T.A.No.

(w.p.)

Admitted, and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकार अधिकार  
Central Administrative Tribunal  
प्रष्ट/DESPATCH

28 AUG 1996

हैदराबाद अधिकार  
HYDERABAD BENCH